

13.03% hrs.

STANDING COMMITTEE ON COMMUNICATIONS

Fifteenth, Sixteenth, Seventeenth
Reports and Minutes*[English]*

SHRI PAWAN KUMAR BANSAL (Chandigarh) : Sir, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Communications and the Minutes of the Sitting of the Committee relating thereto :

- (1) Fifteenth Report on Demands for Grants (1995-96) of the Ministry of Communications (Department of Post).
- (2) Sixteenth Report on Demands for Grants (1995-96) of the Ministry of Information and Broadcasting.
- (3) Seventeenth Report on Demands for Grants (1995-96) of the Ministry of Communications (Department of Telecommunication).

13.04 hrs.

STANDING COMMITTEE ON FOOD, CIVIL
SUPPLIES AND PUBLIC DISTRIBUTION

Ninth, Tenth, Eleventh and Twelfth Reports.

[Translation]

SHRI SHYAM BIHARI MISRA (Bilhaur) : Sir, I beg to lay on the Table the following Reports (Hindi and English version) of the Standing Committee on Food, Civil Supplies and Public Distributions :

- (1) Ninth Report on Action Taken by the Government on the recommendations contained in the Sixth Report of the Committee on 'Demands for Grants (1994-95) of the Ministry of Civil Supplies, Consumer Affairs and Public Distribution'.
- (2) Tenth Report on Demands for Grants (1995-96) of the Ministry of Civil Supplies, Consumer Affairs and Public Distribution.
- (3) Eleventh Report on Action by the the Government on the recommendations contained in the Fifth Report of the Committee on 'Demands for Grants (1994-95) of the Ministry of Food.
- (4) Twelfth Report on Demands for Grants (1995-96) of the Ministry of Food.

13.04% hrs.

STANDING COMMITTEE ON COMMERCE

Thirteenth Report

[English]

SHRI MOHAN RAWALE (Bombay-South Central) : Sir, I beg to lay on the Table the Thirteenth Report of the Department-related Parliamentary Standing Committee on Commerce, on Demands for Grants (1995-96) of the Ministry of Textiles.

13.05 hrs.

MATTERS UNDER RULE 377

- (i) Need to grant statehood to Chhatisgarh Region.

[Translation]

SHRI PAWAN DIWAN (Mahasamund) : The geographical conditions and other criteria of Chhatisgarh region fulfill all the criteria necessary for granting this region a statehood. The area is full of mineral and forest wealth but it has not been developed to the desired extent. The Government is getting adequate revenue from this region, but because of lack of development of this region, local people are leaving this area in search of livelihood and employment. Raipur district has an area equal to that of Kerala. There is a long pending demand to establish a bench of High Court in Chhatisgarh. The Jaswant Singh Commission also gave its recommendation for setting up a bench of High Court here but final decision has not been taken yet in this regard. It is pertinent to note in this regard that an official resolution was passed in Madhya Pradesh State Legislative Assembly for the creation of Chhatisgarh state and had been submitted to the Central Government, but the Central Government has not yet taken any step in this regard. Therefore, Central Government should take immediate action for creation of Chhatisgarh state, otherwise there is every possibility of a violent agitation would be started there.

Talks have been going on for the last 40 years to grant statehood to Chhatisgarh but no concrete result have come so far. It is, therefore, requested that Central Government may declare Chhatisgarh a separate State so that development of the tribals and local people of this region may take place there.

- (ii) Need to formulate a Permanent scheme for providing drinking water in water scarcity villages, particularly of Lunkarnesar, Kolayat, Norva tehsils in Rajasthan.

SHRI MANPHOOL SINGH (Bikaner) : Hundreds of villages in the Tehsils of Lunkarnesar, Lokayat, Norva